

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (PIL) No. 3503 of 2014

The Court on its Own Motion

Versus.

1. The Union of India through its Secretary, Ministry of Road Transport And Highways, New Delhi
2. The Union of India represented by its Secretary, Ministry of Environment and Forest, New Delhi
3. The National Highways Authority of India represented by its Chairman
4. The State of Jharkhand through Principal Secretary, Road Construction Department, Govt. of Jharkhand
5. Principal Secretary, Department of Forest and Environment, Govt. of Jharkhand
6. Chief Executive Officer, Municipal Corporation, Ranchi
7. Subha Jha
8. Arbind Kumar Jha
9. Narendra Mishra
10. Ranchi Express Limited, Hyderabad
11. D.G.M., M/s Canara Bank, Prima Corporate Branch, Secunderabad, Telangana State
12. Ministry of Corporate Affairs through its Secretary, Govt. of India
13. The Serious Fraud Investigation Office through its Director under the Ministry of Corporate Affairs, Govt. of India
14. Ministry of Surface Transport & Highways through its Secretary, Govt. of India
15. Central Bureau of Investigation through its Director --- Respondents

With

W.P.(PIL) No. 2470 of 2015

The Court on its Own Motion

Versus

The State of Jharkhand & others

With

W.P. (PIL) No. 735 of 2018

Indrajeet Samanta

versus

Union of India & others

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
The Hon'ble Mrs. Justice Anil Kumar Choudhary
Through Video Conferencing

For the Petitioner : In person [in W.P. (PIL) No. 735 of 2018]
For the Respondents :

77/22.04.2021 No other parties are represented today, perhaps due to COVID situation. Therefore, let the matter appear on 17th June, 2021 at 2:30 P.M.

Let the latest updates be brought on record before that date by the NHAI and the State Government.

(Aparesh Kumar Singh, J.)